commercial banks a_5 at the end of December 1954 and June 1965 (latest available) was 92,737 and 99,071 respectively.

(d) Does not arise at this stage.

Merger of Regional Rural Banks with the Sponsoring Banks

1264. SHRI 9HANTIMOY GHOSH: Will the Minister of FINANCE he pleased to state;

(a) whether there is any proposal under Government's consideration to merge the regional rural banks with the spontoring banks; and

(b) if so what are the details in this regard?

THE MINISTER OF STATE IN THE MILLI I. OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) No. Sir. The Government are of the view that Regional Kurat Banks should contimue to function as separate entities.

Duty ou processed fruits and vegetables

1265. MIRE SURPENDEN MAINTER WITH the Minimer of TENER Mainten and to state the reasons for not reducing the excise duty on processed fruits and vegetables and cover it under MODYAT?

THE MINISTER OF STATE IN THE MINISTRY OF FENANCE (SHRI JANARDHAN POOJARI): A majority of those processed fruits and vegetables, which are put up in unit containers and ordinarily intended for sale, are leviable to excise duty at 10 per cent ad valorem, which is a low rate of duly.

To begin with, MODVAT was extended to goods covered by 37 Chapters in the Central Excise tariff. In the tight of the experience regarding the working of MODVAT and ether relevant considerations, the question of extension of MOD-VAT to other commodities including processed fruits and vegetables would be considered.

Import-Export Policy

1266. SHRI SURESH KALMADI: Will the Minister of COMMERCE be pleased to refer to the Import-Export policy wherein it has been sta¹ ed that ali exporters will be provided a Pass Book for imports again t exports and all the imports and exports will be entered in the 'Pass Book to avoi 1 delays ani haras-rn-nt in getting licence under Duty Exempted Schem; and state;

(a) he reasons for which this 'cheme has rot been impkmeoed «o far;

(b) what steps Government a^e "'k'ng t_0 promote exports and avoid JeLys in get ing advance replenishment licence"?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE 1 51 iRI BRAHM DUTT); (a) The implementa* tion of th- scheme has started recently. Some Pass Books have already been issued.

(b) A number of steps have been taken to promote export; like diversifying and strengthening our productive base. "iodernisation and technological upgi of our productive apparatus, modification OF industral policies, provision of fiscar incentives for exports, expansion of Export Processing Zones etc. For expediting consideration of applications of Advance Licences, Regional Advance Licensing Committees consisting of members of all Tcehnical Authorities have been set-up at New Delhi, Calcutta, Madras and Bombay. These Committees have been given power to decide most of the cases of Advance Licenses. A time schedule has been prescribed for disposal of applications of advance licences and licensing authorities have been instructed to adhere to this time schedule

Encouragement for Export of Processed Food

1267. SHRI SURESH KALMADI; Will the Minister of COMMERCE be pleased to refer to the Duty Exemption Scheme under which it has been provided that if any exporter imports goods, he has to export within nine months of the date of import and state;

(a) what are the reasons for which this period of nine months cannot be extended to fifteen months to encourage the export of processed $f^{\circ\circ}d$ (which is now in th*